

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH: CALCUTTA

CPC-151 of 2001 in
OA No.1489 of 1996

Calcutta this the 22nd day of November, 2001.

Hon'ble Mr. S. Biswas, Member (A)

Hon'ble Mr. Shanker Raju, Member (J)

1. Smt. Khairunnesha

2. Md. Salauddin,
R/o 59, Dr. Jiban Ratan Dhar Road,
Kolkata.

-Applicants

(By Advocate Shri T.K. Biswas)

-Versus-

1. Mr. Pratap Singh, Chief Engineer (EZ),
CPWD, Nizam Palace, Kolkata-700 028.

2. Mr. A.K. Mital,
Supdt. of Engineer (ADM),
CPWD, Nizam Palace, Kolkata

-Respondents

(By Advocate Shri P. Chatterjee)

ORDER (ORAL)

Mr. Shanker Raju, Member (J):

Heard the parties. The applicant is aggrieved by the contumacious and wilful disobedience of this court's order whereby the respondents have been directed to consider the applicant afresh for compassionate appointment. In compliance thereof the respondents by an order dated 11.1.2001 intimated the applicant that his case has been under consideration and has been sent to the concerned Ministry. In this view of the matter, we do not find any wilful or contumacious disobedience on the part of the respondents. However, keeping in view the issue involved of compassionate appointment and the respondents have already taken almost two years they are directed to finalise the case within four months from today. The CP is dismissed. Notice is discharged.

S. Raju
(Shanker Raju)
Member (J)

S. Biswas
(S. Biswas)
Member (A)